

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

O.A.No.2602/2003

Thursday, this the 15th day of July, 2004

Hon'ble Shri Justice V. S. Aggarwal, Chairman
Hon'ble Shri S. K. Naik, Member (A)

Shri Gurmeet Singh
s/o Late Shri Parkash Singh
House No.WZ- 162/1, Street No.9
Shiv Nagar, New Delhi-58

..Applicant

(By Advocate: Shri K.K.Patel)

Versus

1. Govt. of NCT through
Lt. Governor Delhi
Raj Niwas, Raj Niwas Marg
Delhi-6
2. Chief Secretary
Govt. of NCT of Delhi
3. Commissioner-cum-Secretary
Govt. of NCT of Delhi (Transport)
5/9 Under Hill road, Delhi-54
4. Shri ChanderBhan
Motor Licensing Officer
c/o Commissioner-cum-Secretary
Govt. of NCT of Delhi (Transport)
5/9 Under Hill Road, Delhi-54

Presently posted at:
East Zone, Loni, Shahdara

5. Shri A.R.Joshi
Motor Licensing Officer
c/o Commissioner-cum-Secretary
Govt. of NCT of Delhi (Transport)
5/9 Under Hill Road, Delhi-54

Presently posted at:
South Zone, Sheikh Sarai
New Delhi

..Respondents

(By Advocate: Shri Ajesh Luthra)

O R D E R (ORAL)

Justice V. S. Aggarwal:

Applicant's learned counsel states that the Government is considering the claim of the applicant, therefore, he may be permitted to withdraw the present petition.

18 Ag

(2)

2. Allowed as prayed. Subject to aforesaid,
dismissed as withdrawn.

Naik
(S. K. Naik)

Member (A)

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Aggarwal
(V. S. Aggarwal)

Chairman